

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CORAM:

C.P NO. (ISB)-02(PB)/20
CA NO.

PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble Preside

SH. R.VARADHARAJA
Hon'ble Member (

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE COMPANY: Nikhil Mehta & Sons (HUF) & ors
Vs
M/s AMR Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency And Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Vareem Kathuria	Advocate	For Applicant & Financial Creditors	V. Kathuria

ORDER

This is an application for review of order dated 23.01.2017. Corrections have been sought by the applicant on the ground that no Provisional Liquidator as observed in the order has been appointed in CP No. ISB- 02(PB)/2017.

Let the notice be issued to the Official Liquidator, NCT Delhi.

List for consideration on 27.02.2017.

[Signature]
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

[Signature]
(R. VARADHARAJAN)
MEMBER (J)